GOVERNMENT OF INDIA WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION LOK SABHA

STARRED QUESTION NO:530 ANSWERED ON:14.08.2014 DEVELOPMENT AND MANAGEMENT OF GROUNDWATER Chinnaraj Shri Gopalakrishnan;Gaikwad Dr. Sunil Baliram

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

(a) whether a Model Bill to regulate and control ground water development and management in the country has been circulated amongst States/UTs;

(b) if so, the details thereof including the names of the States which have not enacted the appropriate legislation in the matter;

(c) whether a project funded by the Food and Agriculture Organisation (FAO) was implemented in Andhra Pradesh for promoting people managed groundwater system and if so, the details thereof including the funds provided by FAO for the purpose;

(d) whether the Government proposes to evaluate the achievements made in the groundwater management under FAO programme and popularise such programmes across the country; and

(e) if so, the details thereof along with the steps taken/being taken by the Government in this regard?

Answer

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO.530TO BE ANSWERED ON 14.08.2014 IN LOK SABHA REGARDING"DEVELOPMENT AND MANAGEMENT OF GROUNDWATER" ASKED BY DR. SUNIL BALIRAM GAIKWAD AND DR. C. GOPALA KRISHNAN, HON'BLE M.Ps, LOK SABHA:

(a)&(b)Ministry of Water Resources, River Development and Ganga Rejuvenation has circulated a Model Bill to all States/Union Territories to regulate and control development and management of ground water. So far, thirteen (13) States/UTs namely, Andhra Pradesh (undivided), Goa, Lakshadweep, Kerala, Puducherry, West Bengal, Himachal Pradesh, Bihar, Chandigarh, Jammu & Kashmir, Karnataka, Assam and Dadra & Nagar Haveli have modified the Model Bill as per their requirement and enacted the legislation.

The State of Maharashtra has passed the Maharashtra Groundwater (Development and Management) Act 2009, which has received assent of the Hon'ble President of India. Tamil Nadu Ground Water (Development and Management) Act, 2003 has been repealed by the State Government of Tamil Nadu through Ordinance No. 4 of 2013, dated 14.09.2013. The position of enactment in respect of remaining States is Annexed.

(c) Food & Agricultural Organization (FAO) has implemented Andhra Pradesh Farmer Managed Groundwater Systems (APFAMGS) in parts of seven drought-prone districts of Kurnool, Prakasam, Anantapur, Kadapa&Chitoor of residual Andhra Pradesh and Nalgonda, Mahaboobnagar, districts of newly formed State of Telangana. The project employs participatory hydrogeological monitoring, by engaging farmers in data collection and analysis and building their understanding of groundwater in local aquifers. This is complemented with crop water budgeting, whereby the quantity of water required for crops is assessed at the aquifer level and compared with the amount of ground water actually available to arrive at a suitable cropping pattern that would permit sustainable groundwater use. A sum of USD6,376,446/ was spent on implementation of this project over the 5 year project period (2004-2009).

(d)to(e) This Ministry has proposed 'Participatory Ground Water Management' as a component of 'National Aquifer Mapping & Management Programme' during XII Plan under the scheme of 'Ground Water Management & Regulation'. Participatory Ground Water Management aims to enable the community & stakeholders to monitor and manage the ground water themselves. The experience gained from this project will be used in implementation of Participatory Ground Water Management programme.